45 DAYS REPORT IN RESPECT OF OPEN OFFER MADE BY
TOUCHWIN COMMERCIAL PRIVATE LIMITED
SHRI. NARENDRA KUMAR GANGWAL
&
SHRI. PRADEEP PATNI
(the acquirers)
(To be submitted within 45 days of closure of the Open Offer)

(OFFER FORMALITIES COMPLETED: YES)

1	Name of the Target Company	**Unno Industries Limited**
2	Name of the Acquirers (Including PACs, if any)	**Main Acquirers** Touchwin Commercial Private Limited Shri. Narendra Kumar Gangwal & Shri. Pradeep Patni **PACs** None
3	Name of Manager to the Offer	Fedex Securities Ltd.
4	Name of Registrar to the Offer, if any.	Purva Share Registry (India) Pvt. Limited

5.	**Offer Details**		
5.1	**Activity Schedule (Revised)**	**Proposed**	**Actual**
5.1.1	Date of Public Announcement	10-08-2012	24-05-2008
5.1.2	Date of Corrigendum to Public Announcement		12-06-2012
5.1.3	Date by which Letter of Offer (LOO) are to be despatched in Terms of the Regulations	05-10-2013	03-10-2013
5.1.4	Date of opening of the Offer	10-10-2013	10-10-2013
5.1.5	Date of Closure of the Offer	29-10-2013	29-10-2013
5.1.6	Last date of completion of the despatch of consideration to the respondents	13-11-2013	07-11-2013
5.1.7	In case of delay beyond the proposed dates, give reasons for the same.	No delay	
5.2.	**Offer Price Details**	**Proposed**	**Actual**
5.2.1	Offer price for fully paid Shares	Rs. 3/25	Rs. 3/25
5.2.2	Offer price for partly paid Shares	No partly paid Shares	
5.2.3	Offer size (No. of Shares x price per Share)	Rs.27,71,78687.50	Rs. 3250/-
5.2.4	Mode of payment of consideration	In Cash	

6.	**Details of basis of acceptance**	
6.1	Number of Shares proposed to be accepted in the Open Offer. In case of any revisions, indicate the same	8,52,85,750(20%) No revision
6.2.	No. of applications received (Net of Withdrawals, if any)	1
6.3	No. of applications accepted	1
6.4	No. of applications rejected (in case of rejection, mention the reason thereof)	0

FEDEX SECURITIES LTD.

6.5	No. of fully paid Shares received (offers)	1,000
6.6	No. of fully paid Shares accepted	1,000
6.7	No. of fully paid Shares rejected (in case of rejection, mention the reason thereof)	0 No rejection.
6.8	No. of partly paid Shares received	N.A.
6.9	No. of partly paid Shares accepted	N.A.
6.10	No. partly paid Shares rejected (In case of rejection, mention the reason thereof)	N.A.

7.	**Details of payment of consideration/Special Account**	
7.1	Confirm whether consideration has been paid to all the Shareholders whose Shares have been accepted. If no, give reasons	Confirmed
7.2.	Name of the Bank where Special Account for the purpose of payment of consideration was opened and a certificate from it that funds covering the entire amount of consideration payable was deposited as on 29-08-2008	Special Account opened with The Catholic Syrian Bank Ltd, Salt lake City, Kolkata 700064 on 25-10-2013. A sum of Rs. 5,000/- was deposited on 25.10.2013 to the Special Account. The funds so deposited to the Special Account is more than the consideration payable. A further sum of Rs. 5000/- was deposited in the Account on 06-10-2013.

8	**Escrow Account details**	
8.1	In case, escrow account consists of cash deposit, indicate when, how and for what purpose the amount deposited in escrow account was released (Refer Regulation 28(12)	Escrow Account consists of Transfer of listed Shares. Fixed Deposit for Rs. 28.00 Lacs is also made , being 1% of consideration payable. The Escrow deposit of Shares and Security Deposit will be released after submission of this Report.
8.2	In case, escrow account consists of Bank guarantee(BG) / deposit of securities, whether BG / securities have been returned to Acquirer(s) ▪ If yes, when and why. ▪ If no, why	No. Will be returned after filing this Report. N.A. Will be returned after filing this Report.

ENDEX SECURITIES LTD

9	**Post Offer Details (Actual vs. Proposed)**	**Proposed**		**Actual**	
		No.	**%**	**No.**	**%**
9.1	Shareholding of Acquirers (No. & %) before Share Purchase Agreement/PA	0	0%	0	0%
	Shareholding of PACs (No. & %) before Share Purchase Agreement/PA	NIL	NIL	NIL	NIL
9.2	Shares agreed to be acquired through Share Purchase Agreement (No. & %)	NIL	NIL	NIL	NIL
9.3	Shares acquired in the open Offer (No. & %). (Fully paid Shares)	8,52,85,750	20.00%	1,000	0.0002%
9.4	Size of the Open Offer (No. of Shares multiplied by offer price per Share)	Rs.27,71,78687.50		Rs. 3250/-	
9.5	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %)	NIL	NIL	NIL	NIL
9.6	**Post offer Shareholding of Acquirers (9.1+9.2+9.3+9.5)**	**Pre offer**	**Post offer**	**Pre Offer**	**Post offer**
	Acquirers Fully Paid Shares	0 (0%)	8,52,85,750 (20.00%)	0 (0%)	1,000 (0.0002%)
9.7	**Pre and post offer holding of public**	**Pre offer**	**Post offer @**	**Pre Offer**	**Post offer @**
	Fully Paid Shares	33,49,48,750 (78.5474%)	24,96,63,000 (58.5474%)	33,49,48,750 (78.5474%)	33,49,38,750 (78.5472%)
	@ The Post Offer Public holding given under 9.7 above is excluding the holding of the Acquirers as given in 9.6 & also excluding Shares held by the present promoters/persons in control. The present promoters/persons in control hold 9,14,80,000 Equity Shares constituting 21.45% of the paid up and voting capital. The holding of the Acquirers in this Offer, will be clubbed with Public holding in any future reporting by the Target Company.				

10	**Give details regarding acquisition mentioned at 9.5 above, if any**	
i	Name of the Entity who acquired the Shares	NA
ii	Whether disclosure about the entity stated at (i) above was given in the Letter of Offer as either Acquirer or Persons acting in Concert with the Acquirer (YES/NO)	NA

iii	No. of Shares acquired per person mentioned at (i)	NA
iv	Purchase price per Share	NA
v	Mode of Acquisition	NA
vi	Date of Acquisition	NA
vii	Date of disclosure to the SEs u/r 22(17)	NA
11.1	Indicate whether public Shareholding has fallen to 10% or less (YES/NO)	No
11.2	If yes, indicate the steps taken in accordance with the disclosure given in the Offer Document	NA

12	**Indicate the market price (opening and closing prices) of Shares of the Target Company, if traded on the following dates (Indicate the name of the Stock Exchange(s) also)**			
	The Bombay Stock Exchange Ltd (BSE)	**(In Rs.)**		
		Opening price	**Closing price**	**Average price (weighted average)**
12.1	On date of PA	-----No Trading------		
12.2	Offer opening date	31.30	31.20	31.07
12.3	Offer closing date	30.00	30.00	29.73
12.4	Average price during the Offer period ©	Rs. 20.44 (F.V Re. 1/-)		

© The Average market price of the weekly high and low of the closing prices of the Shares during the period from the date of PA till closure of the Offer. Price appropriately adjusted for split of Shares to F V Re 1/- w.e.from 01.11.2012.

Notes:

1. All dates given under 5 above are as per the revised Schedule of activity, as given in the Letter of Offer posted to Shareholders.
2. There are no partly paid Shares.

13. **Any other relevant information**: None

FEDEX SECURITIES LIMITED
Manager to the Offer

Date : November 14, 2013
Place : Mumbai

FEDEX SECURITIES LTD. MUMBAI